



**FORM I**

**Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)**

**The Banking Regulation Act, 1949 Form - I**

**(See Rule 5)**

**[Sections 18(1) and 24(3)] [Vide paragraph .....]**

**CRR for Non-Scheduled Co-operative Banks**

**SLR –All Primary Co-operative Banks(Scheduled and Non-Scheduled)**

Name of the Co-operative Bank :

Name(s) and Designation(s) of

the Officer(s) submitted the Return :

**Statement of Demand and Time liabilities in India and Amount maintained in India in Cash, Gold and unencumbered Securities for the Month of \_**

The amounts of various items in this return should be worked out after taking into account, where necessary, the adjustments indicated in the footnotes at the end of the return.

<i>(Rounded off to the nearest Thousand Rupees)</i>			
		<b>As at the close of Business on</b>	
		<b>15<sup>th</sup> day of the month</b>	<b>Last day of the month</b>
1		2	3
<b>Part – A</b>			
I.	<b>Liabilities in India(₹) to the banking system\$</b>		
	(a) Demand liabilities		
	(i) Total of credit balances in current accounts maintained with the Co-operative Bank by the State Bank of India, corresponding new banks and IDBI Bank limited.		



	(ii)	Total of other demand liabilities to the banking system		
	(b)	Time liabilities to the banking system\$		
	<b>Total of I</b>			
<b>II.</b>	<b>Liabilities in India to others X</b>			
	(a)	Demand liabilities		
	(b)	Time liabilities		
	<b>Total of II</b>			
<b>III.</b>	<b>Assets in India with the banking system</b>			
	(a)	Total of credit balances (%) in current accounts maintained with State Bank of India, corresponding new banks and IDBI Bank limited.		
	(b)	Total of other assets with the banking system, viz., (i) balances in all accounts other than those included in item III (a), (ii) money at call and short notice, (iii) advances, and (iv) any other assets.		
<b>IV.</b>	Total (net) demand and time liabilities for the purposes of Sections 18 and 24 of the Act = (I-III) + II, if (I-III) is a plus figure, OR II only, if (I-III) is a minus figure			
<b>V.</b>	Cash in hand (&)			
<b>VI.</b>	Balances in current accounts with			
	(a)	Reserve Bank of India++		
	(b)	State Co-operative Bank of the State concerned (+)		
	(c)	District Central Co-operative Bank of the district concerned (%)		
	<b>Total of VI</b>			
<b>VII</b>	Balances with all other types with			
	(a)	State Co-operative Bank of the State		
	(b)	District Central Co-operative Bank		
	<b>Total of VII</b>			



VIII	Net balance in current accounts, i.e., excess of III(a) over I(a)(i)		
<b>Part - B</b>			<b>Information need not be furnished</b>
Compliance with Section 18			
(Not applicable to scheduled State Co-operative Banks)			
IX.	Such per cent of IV, as on the last day of the second preceding fortnight, as notified by the Reserve Bank.	}	
		}	
		}	
		}	
		}	
X.	Cash reserve actually maintained = V + VI + VIII	}	
<b>Part - C : Compliance with Section 24 :</b> (Not applicable to scheduled State Co-operative Banks)			}
			}
XI.	Such per cent of IV, as on the last day of the second preceding fortnight, as notified by the Reserve Bank.	}	
		}	
		}	
XII.	Assets actually maintained	}	
(a)	Cash and other balances maintained in India X-IX + VII	}	
		}	
(b)	Gold ££		
(c)	Unencumbered approved securities \$\$	}	
		}	
<b>Total of XII</b>			
<b>Part -D : Compliance with Section 24 :</b> (Applicable to Scheduled / State Co-operative Banks)			
XIII	Such per cent of IV, as on the last day of the second preceding fortnight, as notified by the Reserve Bank.		
XIV	Assets actually maintained		
(a)	Cash in hand		
(b)	Balance maintained with the Reserve Bank of India in excess of the balance required to be maintained under Section 42 of the Reserve Bank of India Act, 1934 [i.e., VI(a)]		



(c)	Net balance in current accounts (i.e., VIII)		
(d)	Gold ££		
(e)	Unencumbered approved securities \$\$		
(f)	Amount deposited with the Reserve Bank, under Standing Deposit Facility Scheme.		
(g)	Balances of all other types with :		

(i)	State Co-op. Bank of the State concerned (+)		
(ii)	District Central Co-op. Bank of the district concerned (X)		

Total of XIV
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Sd/-

Signature

Date:

**Footnotes**

1. Return in this Form is to be submitted to the Reserve Bank of India under Section 24 of the Banking Regulation Act, 1949 (As application to co-operative societies) by scheduled State Co-operative Banks and Sections 18 and 24 of the Act *ibid.* by the other "Co-operative Banks" not later than 15 days after the end of the months to which it relates.
  2. If last day of the fortnight is a holiday under the Negotiable Instruments Act, 1881 (26 of 1881), the figures as at the close of business on the preceding working day should be furnished.
- £. For the purposes of this return, "Liabilities in India" shall not include.
- (i) The paid-up capital or the reserves or any credit balance in the profit and loss account of the Cooperative Bank –



- (ii) In the case of a State Co-operative Bank or a District Central Co-operative Bank, any deposit of money with it, representing the reserve fund or any part thereof maintained with it, by any other Cooperative Society within its area of operation;
  - (iii) in the case of a District Central Co-operative Bank, any advance taken from the State co-operative bank of the State concerned;
  - (iv) Any advance taken by a primary Co-operative Bank from the State Cooperative Bank of the State concerned or the District Central Co-operative Bank of the district concerned;
  - (v) Amount of, any advance or other credit arrangement drawn and availed of by a Co-operative Bank against approved securities;
  - (vi) In the case of any Co-operative Bank which has granted an advance against any balance maintained with it, such balance to the extent of the amount outstanding in respect of such advance.
- \$. For the purpose of this return, the expression "Banking system" shall comprise the following banks and financial institutions, viz.
- (i) State Bank of India
  - (ii) Corresponding new banks or IDBI Bank Ltd.
  - (iii) Regional Rural Banks
  - (iv) Banking companies;
  - (v) Other financial institutions, if any, notified by the Central Government in this behalf under clause (d) of the Explanation to sub-section (1) of Section 18 of the Banking Regulation Act, 1949 (As applicable to co-operative societies).
- X. For the purpose of this return, "liabilities in India to others" shall not include borrowings from a State Government, the Reserve Bank, Export-Import Bank of India, the National Housing Bank, the Small Industries Bank, National Bank for Agriculture and Rural Development, or the National Co-operative Development Corporation established under Section 3 of the National Co-operative Development Act, 1962
- % (i) Any balance held by Co-operative Bank with another bank shall not, to the extent such balance represents the investment of Agricultural Credit Stabilisation Fund of such Co-operative Bank, be deemed to be cash maintained in India.
- (ii) In case the co-operative bank has taken an advance against any balance maintained with the State Co-operative bank of the State concerned or with the



District Central Co-operative Bank of the district concerned, such balance to the extent to which it has been drawn against or availed of shall not be deemed to be such cash maintained in India.

- & (i) For the purpose of this return, any cash with a Co-operative Bank shall not, to the extent such cash represents the balance in Agricultural Credit Stabilisation Fund of such Co-operative Bank, be deemed to be cash maintained in India.
- (ii) Cash must not include balance with other banks or any item other than bank / currency notes, rupee coin (including one rupee notes) and subsidiary coins current on the date of this return.

++ Scheduled State Co-operative Banks should show here only the amount in excess of the balance required to be maintained with the Reserve Bank of India under Section 42 of the Reserve Bank of India Act, 1934.

+ Applicable to State industrial Co-operative Banks, District Central Co-operative Bank, District Industrial Co-operative Banks and Primary Co-operative Banks only.

X Applicable to primary Co-operative Banks only.

- \$\$ (i) Valued on the basis of the method of valuation determined by the Reserve Bank.
- (ii) Approved securities, or a portion thereof, representing investment of monies of Agricultural Credit Stabilisation Fund of a Co-operative Bank, shall not be deemed to be unencumbered approved securities.

££ Valued at a price not exceeding the current market price.



### APPENDIX - I TO FORM I

#### Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)

Monthly statement showing the daily position of maintenance of Cash Reserve under Section 18 of the Banking Regulation Act, 1949

(As applicable to Co-operative Societies) during the Month of \_\_

(Applicable to Non-Scheduled Primary (Urban) Co-operative Banks)

Name of the Bank :

(Rupees rounded off to the nearest Thousand)						
	Date	Amount of Cash Reserve		Deficit	Surplus	Remarks
		Required to be maintained	Actually maintained			
1	2	3	4	5	6	7
1						
2						
3						
4						
5						
6						
7						
8						
9						
10						
11						
12						
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27						
28						
29						
30						
31						

Signature of CEO :

Name :

Designation :

**NB** : Where there is a public holiday under Negotiable Instruments Act, 1881 (26 of 1881), figures in respect of such day should relate to the preceding working day.



**APPENDIX - II TO FORM I**

**Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)**

**Monthly statement showing the daily position of maintenance  
of liquid assets under Section 24 of the Banking Regulation Act, 1949 (As applicable to  
Co-operative Societies) during the month of**

**[Applicable to all Primary (Urban) Co-operative Banks (Scheduled and Non- Scheduled)]**

**[Vide paragraph ...]**

Name of the Bank :

(Rupees rounded off to the nearest Thousand)						
	Date	Amount of Liquid Assets		Deficit	Surplus	Remarks
		Required to be maintained	Actually maintained			
1	2	3	4	5	6	7
1						
2						
3						
4						
5						
6						
7						
8						
9						
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11						
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30						
31						

Signature of CEO :

Name :

Designation :

**NB** : Where there is a public holiday under Negotiable Instruments Act, 1881 (26 of 1881), figures in respect of such day should relate to the preceding working day.

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**APPENDIX - III TO FORM I**  
**Cash Reserve Ratio (CRR) & Statutory Liquidity Ratio (SLR)**

**Statement of Valuation of SLR Securities**  
(Fortnight ended \_\_\_\_\_) [Vide paragraph...]

Name of the Bank :

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(Rs. in Lakhs up to two Decimals)				
Particulars	Face Value	Book Value	Depreciation Held	Net Value for SLR Purpose (2-3)
<b>Part I</b>	1.	2.	3.	4.
<b><u>Government Securities</u></b>				
Opening Balance				
Addition during the fortnight (+)				
Deduction during the fortnight (-)				
Closing Balance (a)				
<b>Part II</b>				
<b><u>Other Approved Securities</u></b>				
Opening Balance				
Addition during the fortnight (+)				
Deduction during the fortnight (-)				
Closing balance (b)				
<b>Total (a+b)</b>				